# GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA UNSTARRED QUESTION NO. 5545

#### ANSWERED ON 06.04.2022

#### **ILLEGAL MINING**

†5545. SHRIMATI RANJEETA KOLI: SHRI SUMEDHANAND SARASWATI:

Will the Minister of MINES be pleased to state:

- (a) whether the Government proposes to change the definition of illegal mining and if so, the details thereof;
- (b) the details of the complaints received regarding illegal mining during the last three years, State-wise; and
- (c) the details of the amount of fines recovered by the State Government of Rajasthan in respect of illegal mining?

#### **ANSWER**

## THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a) to (c): No, Sir. There is no proposal to change the definition of illegal mining. Section 23C of Mines and Minerals (Development and Regulation) Act (MMDR Act) 1957, empowers the State Governments to frame rules to prevent illegal mining, transportation and storage of minerals and for the purposes connected therewith. Hence, control of illegal mining comes under the legislative and administrative purview of the State Governments.

However, as per quarterly returns on illegal mining (both for major and minor minerals) furnished by various State Governments to the Indian Bureau of Mines, a Sub-ordinate Office of Ministry of Mines, the State-wise details of cases of illegal mining reported during the last three years (upto Quarter ending September 2021) is given at Annexure-I. Further, as per the information provided by the State Government, the amount of fine recovered by the State Government of Rajasthan in respect of illegal mining during the period 2019-20 to 2021-22 (upto September, 2021) is as under:

Year	Amount of Fine Recovered by Rajasthan State Government(In Lakh Rs)
2019-2020	6889.221
2020-2021	5565.406
2021-22 (upto	4314.459
September,2021)	

\*\*\*\*

### ANNEXURE-I (PQ 5545)

					Action taken			
Sr. No.	State	No of cases reported during the year 2019- 20	No of cases reported during the year 2020- 21	No of cases reported during the year 2021- 22 (Up to Quarter ending Sept. - 2021)	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Seized	Fine realized by State Govt. (Rs. Lakh)
1	Andhra Pradesh	8354	10736	5457	37	24	2922	40570.126
2	Chhattisgarh	6449	5376	2263	0	6449	0	2723.495
3	Goa	0	0	01	1	0	0	6.952
4	Gujarat	7476	7164	4101	298	36	13,358	27483.78
5	Haryana	1251	1384	324	509	0	0	2051.077
6	Himachal Pradesh	2424	4339	2214	84	1028	13	268.382
7	Jharkhand	3269	n.r.	613	880	568	3714	715.9
8	Karnataka	4935	5584	2996	2281	1198	658	7015.009
9	Kerala	8575	7400	3012	0	0	0	14288.96
10	Madhya Pradesh	8223	11157	1464	1	8290	11	110622.42
11	Maharashtra	10456	11002	3605	5511	0	25063	27479.51
12	Odisha	16	18	99	0	0	23	119.693
	Rajasthan	4027	5815	4787	1163	164	8822	16769.086
14	Tamilnadu	66	70	n.r.	17175	1589	12531	982.082
15	Telangana	7039	5620	2520	0	0	0	2441.6
16	Uttar Pradesh	n.r.	n.r.	5330	82	533	0	2619.710

n.r. – Quarterly return not received.

\*\*\*\*